

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case(C) No. 138 of 2020**

Bindu Devi ..... **Petitioner**

Versus

The State of Jharkhand & Ors..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**  
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For the Petitioner : None

For the Opp. Parties : None  
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**05/Dated 22<sup>nd</sup> April, 2021**

The matter has been taken up through video conferencing.

Reference may be made to the order dated 18<sup>th</sup> March, 2021 whereby and whereunder this Court had directed the present incumbent (Circle Officer, Sadar Medininagar) to remain present in the Court along with original record of Demarcation Case No. 27/2015-16 on the next date of hearing along with Mr. Ram Naresh Soni, the then Circle Officer, Sadar Medininagar who is the signatory of the record.

In pursuance to the aforesaid order, the Circle Officer, Sadar, Medninagar as well as Mr. Ram Naresh Soni, the then Circle Officer, Sadar Medininagar are present through online mode.

This Court, taking into consideration the fact that none appears for the petitioner due to the call made by the State Bar Council not to appear in the Court proceeding for

one week due to acute surge in COVID-19 virus, deems it fit and proper to adjourn the matter for next date.

Accordingly, list this case on 13.05.2021. On that date, the Officers present today shall appear through online mode.

**(Sujit Narayan Prasad, J.)**

Alankar/-